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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 38 of 2018 in C.P. (I.B) No. 63/10/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Premraj Ramratan Laddha RP
V/s.
Dev Cotex Pvt Ltd. & Ors.

Section of the Companies Act: Section 33(2) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Biju A Nair	Advocate	Applicant	
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2.

ORDER

Learned Advocate Mr. Biju Nair present for Applicant. None present for Respondent in IA 38/2018.

Proof of service on representative of Corporate Debtor filed.

This application is filed by resolution professional seeking order of liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by M/s. Dev Cotex Pvt Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

COC in its third meeting held on 22.12.2017 resolved that it is not possible to have a resolution plan in respect of corporate debtor and therefore resolved to go for liquidation and further resolved to continue the resolution professional Mr. Premraj Ramratan Laddha as liquidator.


Further the period of 180 days provided for arriving at resolution plan has also been over.

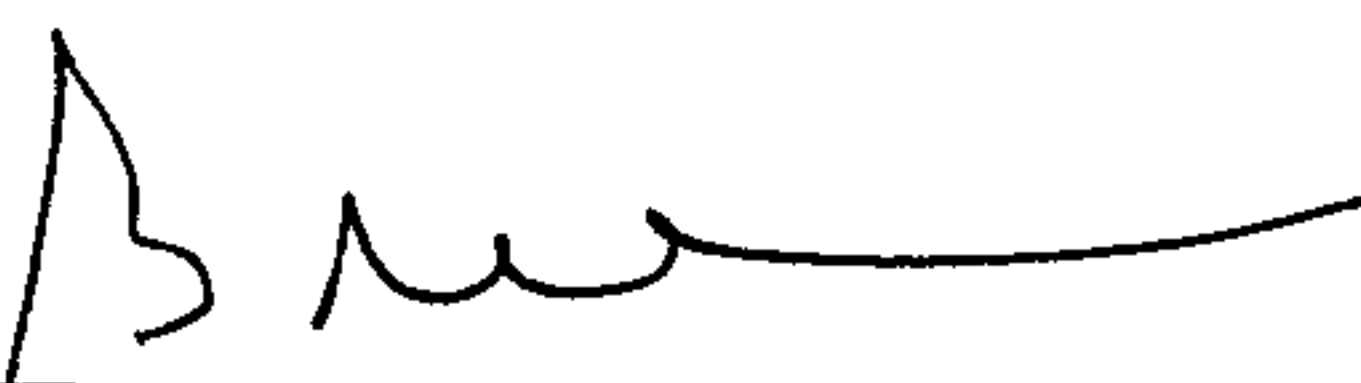
Considering all the above said facts this Adjudicating Authority is of a considered view that there shall be an order of liquidation in respect of the Corporate Debtor M/s. Dev Cotex Pvt Ltd. and direct the liquidator to issue a public announcement stating that corporate debtor is in liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of February, 2018.